



\$~18, 19 & 21

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 3903/2017 & CM APPL. 18718/2017, CM APPL. 19134/2017, CM APPL. 27526/2018

COURT ON ITS OWN MOTION

..... Petitioner

Through: Mr. Siddharth Aggarwal, Sr. Advocate with Mr. Vishwajeet Singh, Ms. Rudrali Patil, Advocates for (Amicus Curiae)

versus

UNION OF INDIA & ORS

..... Respondents

Through: Mr. Chetan Sharma, ASG, Mr. Ajay Digpaul, CGSC, Mr. Anil Soni, CGSC, Mr. Amit Gupta, Mr. Saurabh Tripathi, Mr. Devrath Yadav, Ms. Ishita Pathak, Mr. Kamal R. Digpaul, Mr. Vikramaditya Singh, Advocates Mr. Avishkar Singhvi, Mr. Naved Ahmed and Mr. Vivek Kr. Singh, Advocates for GNCTD.

Mr. Ajjay Arora and Mr. Kapil Dutta, Standing Counsel for MCD

Mr. Sagar Saxena, Mr. Parmeet Singh, Mr. Sarthak Pandey, Mr. Mukesh Kumar Mishra, Advocates for JACSDO

Mr. Kaushal Gautam and Ms. Snehpreet Kaur, Advocates for R-3/AIIMS

19

+ W.P.(C) 13204/2021

DR NAND KISHOR GARG

..... Petitioner

Through: Mr. Shashank Deo Sudhi and Mr. Bipendra P.K., Advocates. (through VC)

versus



GOVT TO NCT OF DELHI AND ORS

..... Respondents

Through: Mr. Santosh Kr. Tripathi, Standing counsel for GNCTD with Mr. Arun Panwar, Mr. Pradyumn Rao, Mr. Utkarsh Singh, Mr. Kartik Sharma, Ms. Prashansa Sharma, Mr. Rishabh Srivastava, Advocates
Mr. Chetan Sharma, ASG, Mr. Ajay Digpaul, CGSC, Mr. Anil Soni, CGSC, Mr. Amit Gupta, Mr. Saurabh Tripathi, Mr. Devrath Yadav, Ms. Ishita Pathak, Mr. Kamal R. Digpaul, Mr. Vikramaditya Singh, Advocates

21

+ W.P.(C) 8994/2017 & CM APPL. 36965/2019

MADHU BALA

..... Petitioner

Through: Ms. Nancy Shah, Ms. Khushboo Tomar & Mr. Diwakar Chirania, Advocates.

versus

UNION OF INDIA & ORS

..... Respondents

Through: Mr. Apoor Kurup, CGSC with Mr. Akhil Hasija, Advocate for respondents No.1 & 2/ UOI.
Mr. Vishal Biswas, Junior Assistant for respondent/ Dr. BSA Hospital

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER

21.11.2023

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1. Learned counsel for the parties have drawn our attention to the report of the Expert Committee dated 29th May, 2019. The said report has been



prepared qua the hospitals administered by the Government of National Capital Territory of Delhi (“GNCTD”).

2. This Court directs the GNCTD to file an Action Taken Report clearly specifying as to whether the recommendations of the said Expert Committee are practical and as to whether they have been implemented.

3. This Court also takes cognizance of the necessity to upgrade and enhance the overall infrastructure facilities in the government hospitals, in particular the emergency wards. When critical patients are brought to hospitals, the first few hours are considered as “golden hours” which can make the crucial difference between life and death.

4. Over-crowding of emergency wards has to be circumvented by all means in order to make available the best medical assistance to the critical patients who need to be provided the medical care on an urgent basis. In this regard, there is an emergent need to augment the space and the medical facilities available in the emergency wards, including the number of doctors and the medical equipments available in order to cater to the needs of the patients requiring critical care. The emergency care system requires strengthening and enhancement with a view to provide quality healthcare to the needy in times of emergencies.

5. Thus, the Union of India is directed to undertake an exercise of improvement of the infrastructure in its own hospitals, with particular emphasis upon upgradation of infrastructure in the emergency wards.

6. Likewise, the GNCTD is also directed to take steps to improve the overall medical facilities in its hospitals, with particular emphasis upon upgradation of infrastructure in the emergency wards.

7. The GNCTD and the Union of India shall file an affidavit within twelve weeks.



8. List on 13th March, 2024.

THE ACTING CHIEF JUSTICE

MINI PUSHKARNA, J

NOVEMBER 21, 2023/au